GOVERNMENT OF INDIA MINISTRY OF HEALTH AND FAMILY WELFARE DEPARTMENT OF HEALTH AND FAMILY WELFARE

$\begin{array}{c} LOK\ SABHA \\ UNSTARRED\ QUESTION\ NO.\ 3050 \\ TO\ BE\ ANSWERED\ ON\ \ 5^{TH}\ \ JANUARY, 2018 \end{array}$

LACK OF INFRASTRUCTURE FACILITIES IN MEDICAL COLLEGES

3050. SHRI PRABHAKAR REDDY KOTHA:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is aware that most of the medical colleges in the country are lacking in infrastructure facilities, if so, the details thereof;
- (b) whether the Government is aware that Medical Council of India is issuing approvals to private medical colleges which are not having facilities as per the laid down guidelines in connivance with the Private Medical Colleges authorities, if so, the details thereof;
- (c) whether any enquiry has been conducted on this matter, if so, the details thereof; and
- (d) the remedial measures being taken by the Government in this regard?

ANSWER THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI ASHWINI KUMAR CHOUBEY)

- (a): As per the Provisions of Indian Medical Council (IMC) Act 1956 and Regulations made thereunder, permission for establishment of a Medical College is granted initially for a period of one year. The permitted medical colleges have to get yearly renewal permission till the first batch of students appear in final year examination and the course is recognized. For this purpose the MCI conducts yearly inspection of the colleges and makes its recommendation to the Central Government. Colleges found deficient in terms of faculty, residents, clinical material and other facilities for proper functioning of medical college and for offering minimum standard of medical education are not given renewal permission/recognition.
- (b): No specific case has come to the notice of the Central Government.

(c) & (d):	Does not arise.	